

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.160 - **Co.Appeal 299 of 2019**

Proceedings under Section 59 of Co.Act,2013

IN THE MATTER OF:

Raj Kishan Saxena

.....Applicant

V/s

Cadila Hearthcare Ltd & Ors

.....Respondents

Order delivered on: 17/05/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant

:

For the Respondent

: Mr. Malay Pandit, FCA for Respondent No.4

ORDER

Due to paucity of time, as the Hon'ble Member (J) is to hold another Bench in post-lunch session, matter stands adjourned to 26.06.2023

-SD-

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)

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